

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3799
ANSWERED ON:05.08.2014
SMUGGLING OF GOLD
Patole Shri Nanabhau Falgunrao

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether 870 cases of smuggling of gold has been registered in police stations of various airports in the country;
- (b) if so, the details of police stations in such airports where these cases have been registered during each of the last one year and the current year; and
- (c) the action taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU)

(a) to (b): There are incidences reported on the smuggling of gold in the country, as per the statistical details of Ministry of Finance, the details of cases of smuggling of gold into country and their value for the last three years during 2010-2013 (upto Oct,2013) are as under:-

Year	No. of cases	Value of seized gold (Rs.in crore)
2010-2011	121	17.22
2011-2012	504	42.38
2012-2013	885	107.51
2013-2014	664	208.23

(upto Oct,2013)

The increase in the cases of smuggling of gold may be partly attributed to the fluctuation of the price of gold and Customs duty rates and is covered under the Ministry of Finance acts and regulation thereof. There is no specific Sections in IPC/Cr.P.C. for registering cases in this aspect and no data is maintained centrally for registering of cases in the country.

(c): The maximum amounts of seizures (in terms of number and value) have been reported from various International Airports wherein the gold / gold jewellery was being attempted to be smuggled into the country by air using the passenger as well as cargo / courier / parcel mode and also by land and sea. Mostly the source of the seized gold/gold jewellery had been UAE, Singapore, Sri Lanka, Bangladesh, Nepal, Hongkong etc. Though there is incidence reported at various entry points.

Further Ministry of Finance, Department of Revenue Intelligence and Reserve Bank of India has issued various advisories/guidelines to various Government Agencies which deals with matters of smuggling of gold. Alert and Modus Operandi Circulars are issued by Department of Revenue Intelligence (DRI) to sensitize field formations to prevent smuggling of gold into the country. Constant surveillance is kept on Seaports, Airports, Land Customs Stations and other customs field formations. The Reserve Bank of India has issued circulars regulating import of gold by banks / nominated agencies / entities including restriction on import of gold on consignment basis and has put a condition that at least one fifth of every lot of import of gold is exclusively made available for the purpose of export. The Government has also appealed to the people of the country to moderate their demand for gold.